COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

E.P. No. 8 OF 2016 &
IA No. 563 OF 2016 IN
O.P. No. 01 of 2011

Dated: 15th November, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Tata Power Delhi Distribution Ltd. ….Petitioner(s)

Vs.

Delhi Electricity Regulatory Commission ....Respondent (s)

Counsel for the Petitioner(s)	:	Mr. Vikas Singh, Sr. Adv. Mr. Anand Kr. Srivastava Ms. Molshree Bhatnagar
Counsel for the Respondent(s)	:	Mr. Suraj Singh for Mr. Pradeep Misra

ORDER

Learned counsel for the State Commission seeks three weeks time to file reply. He may file the same on or before 06.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.12.2016 after serving copy on the other side

List the matter on ***20.12.2016.***

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt